

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1295

ANSWERED ON:21.03.2012

AIRSTRIPS

Scindia Smt. Yashodhara Raje;Shantha J.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the number of airstrips in the country at present flight worthy alongwith the details thereof;
- (b) whether the Government has formulated or has been contemplating to formulate any plan for the development of small airstrips in every district headquarters of the country so that it can be used in emergent situations;
- (c) if so, the steps taken so far particularly for the development of airstrip in Bellary (Karnataka); and
- (d) if not, the reasons therefor?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a): There are 93 airports/civil enclaves owned and managed by Airports Authority of India (AAI) which are operational. In addition, there are 9 other operational airports including 3 international airports whereat AAI provides air navigation services. Details as per Annexure I & II.

(b) to (d): At present, there is no such proposal for development of small airstrips in every district Headquarters. Further, Keeping in view the enormous growth in air passengers, which has put pressure on air infrastructure and to encourage infusion of greater investment in airport sector, Government had pronounced a policy for greenfield airports in April, 2008. This policy states that it would be the endeavour of the Central Government to ensure that all approvals and clearances are given in a timely manner. State Government may facilitate by giving incentives to an Airport Company such as land, concessional or otherwise; real estate development rights in and around the airports; airport connectivity; rail, road; fiscal incentives by way of exemptions from State taxes; and any other assistance that the State Government deem fit. A Steering Committee under the Chairmanship of Secretary, Ministry of Civil Aviation has been constituted to coordinate and monitor the various clearances required for setting up of a Greenfield airport. The promoter seeking to develop the airport has to submit Steering Committee. Application for setting up of Greenfield airport are received from time to time, which are considered by the Steering Committee/competent authority for grant of 'in principle' approval, after they have completed all necessary formalities of obtaining pre-feasibility study report, site clearance, clearances from regulatory agencies, etc.